

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3222/2023

(Arising out of impugned final judgment and order dated 06-02-2023 in CRM(DB) No. 4274/2022 passed by the High Court At Calcutta)

SK. ZAHIR ABBAS KHAN

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR.

Respondent(s)

Date : 17-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pijush K. Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Pritthish Roy, Adv.
Mr. Rajan K. Chourasia, AOR

For Respondent(s) Mr. Chanchal Kumar Ganguli, AOR
Mr. Aniket Gupta, Adv.
Ms. Sabnam Sultana, Adv.

Mr. Abhijit Sengupta, AOR
Mr. Rohit Jaiswal, Adv.
Ms. Rajeshri Nivuratirao Reddy, Adv.
Mr. Anand, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Mohit Jaiswal, Adv.
Mr. Manoj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent no. 2 seeking adjournment, list after one week.

Interim order shall continue until further orders.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR